

**Central Administrative Tribunal
Principal Bench**

**CP No. 492/2019
OA No. 299/2016**

New Delhi, this the 10th day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, chairman
Hon'ble Ms. Aradhana Johri, Member (A)**



Sanjeev Kathura,
Assistant Professor (Cardiology)
Aged about 41 years,
S/o Dr. Dharambir,
R/o G-19, Bali Nagar,
New Delhi-110 015

- Petitioner

(By Advocate: Mr. MK Bhardwaj)

VERSUS

1. Sh. RK Gupta, Secretary,
Union Public Service Commission,
Shahjahan Road, New Delhi
2. Ms. Preeti Sudan, Secretary,
Ministry of Health & Family Welfare,
Govt. of India, Nirman Bhawan,
New Delhi-110011
3. Dr. C. Chandramouli, Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievances
& Pension, North Block, New Delhi
4. Dr. S. Venkatesh, Director General,
Directorate General of Health Services,
Ministry of Health & Family Welfare,
4th Floor, Nirman Bhawan - Respondents

(By Advocates: Mr. RV Sinha with Mr. Amit Sinha and
AS Singh for R-1 and Mr. Vijender Singh for R-2)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy:

The applicant filed the OA No. 299/2016, feeling aggrieved by the denial of benefit of relaxation of age limit to the extent of service rendered by him on ad hoc basis. After hearing both the parties, the OA was disposed on 31.10.2018, directing that the respondents shall extend the benefit of relaxation of age to the applicant.

2. The Contempt Petition is filed, alleging that the respondents did not comply with the order passed in OA No. 299/2016.

3. Today, learned counsel for the applicant placed before us, a copy of the order dated 07.01.2020, through which the UPSC has extended the benefit of relaxation of age limit.

4. With this, the order in the OA stands complied with. We, therefore, close the CP.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/1g/